

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.6533/Del/2019

Assessment Year : 2014-15

M/s Dubai Aviation Corporation, A-47, Lower Ground Floor, Hauz Khas, New Delhi-110016 PAN-AADCD4487A	Vs .	ACIT (Intnl Taxation-1), New Delhi
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **08.01.2021**

Date of pronouncement : **08.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT (International Taxation), Delhi dated 26.09.2018 and 27.09.2018.

2. None has appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee's AR has filed a letter dated 04.01.2021

seeking permission to withdraw the captioned appeal, for which learned Departmental Representative for the Revenue has no objection. Accordingly, the prayer of the assessee's AR is granted. Thus the appeal of the assessee is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 08.01.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar